

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Anil Jain
FIR No.303/2020
PS Krishna Nagar

21.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Sh. Anil Srivastava, Id. Counsel on behalf of the applicant is present through VC.

IO SI Anupam is present through VC.

Heard.

Relist on 22.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर मजिस्ट्रेट (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs Sayed Salman & Ors.
FIR No.517/17
PS Krishna Nagar

21.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

IO/ ASI Lalit Sirohi is present through VC.

IO/ ASI Lalit Sirohi submitted that accused Anil Yadav has made the payment in terms of the quashing order of the Hon'ble Delhi High Court dated 18.08.2020 qua the present case. The IO also submitted that he shall furnish the copy of the receipt pertaining to the payment made by the accused Anil Yadav in the court today itself. The Ahlmad is directed to take the same on record. IO has also submitted that he contacted the accused Devesh Kumar who submitted that he requires time of one week to make the payment as per the terms of of the quashing order of the Hon'ble Delhi High Court dated 18.08.2020.

Relist on 03.10.2020.

Issue fresh notice to the IO for NDOH.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Sumit Kumar
FIR No.0359/2020
U/s 25/54/59 Arms Act
PS Shakarpur

21.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. V.N. Dubey, Id. Counsel for the accused is present through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Sumit Kumar.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 25.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He has deep roots in the society. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and investigation has not been completed and as per reply of IO accused is a habitual offender.

Heard both the parties.

In the present case, the accused is in J/C since 25.08.2020. Case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 15,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-32
Karkardhama Courts, Delhi-32

State vs. Unknown
e-FIR No.019711/2020
U/s 379 IPC
PS Krishna Nagar

21.09.2020.

Present:- Ld. APP for the State is present through VC.
None for applicant present through VC.

The present application for release of vehicle bearing No. **DL-3SDD7682** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Anand Pal wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

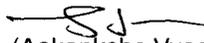
"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32

State vs. Anil Chauhan
FIR No.307/2020
U/s 379/411/34 IPC
PS Krishna Nagar

21.09.2020, Karkardooma Courts, Delhi.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

I have perused the application. As per the application itself, the accused is in JC in another case. As the appearance of the accused cannot be secured before this court in the present scenario, at this stage, the present application of the surety cannot be allowed. Application stands dismissed.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकांक्षा वीर
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, तृतीय तल
Court No. 03, 2nd Floor
कडकडबूला बंगला, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.65/2020
PS PIA
U/s 356/379/411 IPC
State vs. Salman @ Sukhe

21.09.2020.

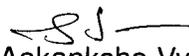
Present : Ld. APP for the State is present through Video Conferencing.

Accused Salman is present through VC.

I have perused the letter dated 11.09.2020 of the jail superintendent Mandoli Jail. In pursuance of the said letter, the IO had been directed to produce the accused before the court and accordingly today the accused is present through VC.

In the present case, the accused was granted interim bail by order of this court dated 12.04.2020. It is pertinent to note that the Hon'ble Delhi High Court vide suo moto orders passed on various dates has extended the interim orders passed by various courts until further dates of hearing. Further vide order dated 24.08.20, the Hon'ble Delhi High Court has extended the interim orders till 31.10.2020. In these circumstances, the interim bail of the present accused also stands extended till 31.10.2020. Copy of this order be sent to the Jail Superintendent concerned.

Copy of this order be sent to jail superintendent and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO. 138/19
PS Shakarpur
State vs. Hafeezuddin
U/s 509 IPC

21.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. Fakhruddin, Id. Counsel for the accused is present through VC.

At request, both the applications be relisted for 29.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KAD Court
Delhi/21.09.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO. 241/20
PS PIA
U/s 379 IPC

21.09.2020.

Present:- Ld. APP for the State is present through VC.

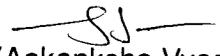
None for applicant present through VC.

I have perused the application. I have also perused the reply of the IO. Certain clarifications are required from the Id. Counsel for the applicant.

Relist on 22.09.2020.

Copy of this order be sent to Ld. Counsel for the applicant on his email ID and also be sent on the Delhi District Courts Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020

आपका व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

E-FIR NO. 001064/20
PS PIA
State vs. Unknown
U/s 379 IPC

21.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

Application perused. Reply of IO perused. In view of the reply of the IO, the present application is dismissed.

Copy of this order as well as copy of the reply of the IO be sent to the Ld. Counsel for applicant on his email ID. Copy of this order be uploaded to the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO. 253/20
PS PIA
State vs. Neeraj Kumar
U/s 384/411/34 IPC

21.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. Shekhar, Id. Counsel for the accused is present through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Neeraj Kumar.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 15.09.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further there is a delay of two days in the registration of the present FIR which casts doubt on the allegations of the complainant. It was also submitted by the Id. Counsel that the story of the complainant is also improbable because as per the version of the complainant, he and his friends were confronted by the present accused as well as co-accused but it is not possible that two persons will be able to over power three persons. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and mobile phones of the victims and scooty of one of the victims has been recovered from the accused. It was further submitted the accused may commit the similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 15.09.2020. Case property i.e. mobile phones of the victims and scooty of one of the victims has already been recovered. Both the offenders are already in JC. The IO has also not disclosed any previous involvement of the present accused in any other offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 15,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-110002
21.09.2020.

State vs. Yogesh @ Nikhil
FIR NO.301/20
PS Krishna Nagar
U/s 356/379/34 IPC

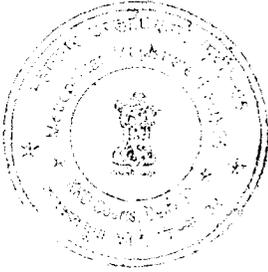
Present : Ld. APP for the State is available for hearing through VC.

None for applicant is present through VC.

I have perused the application. I have also perused the reply of the jail superintendent concerned. As per the reply of the jail superintendent, the present accused is involved in multiple cases and no bail order has been received in another FIR NO. 11404/20 PS Jafrabad. In view of the reply of the jail superintendent, the present application stands disposed off.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय मंज
Court No. 03, 2nd Floor
कलकत्ता नगरी, दिल्ली-32
Karabooma Courts, Delhi-32

FIR NO.000643/19
PS PIA
State vs. Unknown

21.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant in person.

The present application for release of mobile phone **Metrola, colour black** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Raj Pal Singh, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO.000059/2016
PS Krishna Nagar
State vs.Sumit Singh
U/s 411 IPC

21.09.2020.

File taken up on application for release of RC on superdari.

Present:- Ld. APP for the State is present through VC.

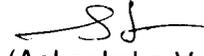
None for applicant is present through VC.

Application perused. In view of the averments made in the application, application stands allowed.

Let the RC be released to the rightful owner.

File be consigned to the record room.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकंक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्तादुम कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

21.09.2020.

State vs. Hardev
FIR No. 172/2003
U/s 325/34 IPC
PS Krishna Nagar

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

Let the present application be put up with file on 24.09.2020.

Ahlmad is directed to get the file summoned from the record room.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूना कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Ajjamil
FIR No. 395/2020
U/s 380/411/454/419/34 IPC
PS Shakarpur

21.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO /SHO PS concerned to file reply on 22.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Azad
FIR No. 245/2019
U/s 382/411/34 IPC
PS Shakarpur

21.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO /SHO PS concerned to file reply on 22.09.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Ikrar
FIR No.256/20
U/s 379/411 IPC
PS PIA

21.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the
accused, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO /SHO PS concerned to file reply on 22.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

Braj Shekhar Pandey vs. Smt. Indu Sharma & Anr.
CC No. 1416/20

21.09.2020.

Fresh application for granting permission to withdraw the complaint case on behalf of the complainant and for releasing all the original document, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

Relist on 22.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020



आकांशा व्वास
AAKANKSHA VYAS
महानगर मजिस्ट्रेट (पूर्व)-05
Metropolitan Magistrate (East)-05
कै. नं. 03, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-110032
Kalkattha Court - Delhi-32

State vs. Rashid
FIR No. 381/20
U/s 379/356 IPC
PS Laxmi Nagar

21.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO /SHO PS concerned to file reply on 23.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल्ल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Markardooma Courts, Delhi-32

State vs. Bhupender @ Bhopa
FIR No. 34338/17
U/s 379/411/34 IPC
PS Krishna Nagar

21.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO /SHO PS concerned to file reply on 23.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Krishna @ Sachin
FIR No. 366/20
U/s 25/54/59 Arms Act
PS Krishna Nagar

21.09.2020.

Fresh application for release of articles on behalf of the applicant,
received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO /SHO PS concerned to file reply on 23.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
ककण्डुमा कोर्ट, दिल्ली-32
Kankanduma Courts, Delhi-32

State vs. Arun Miya
FIR No.436/20
U/s 380/457 IPC
PS Krishna Nagar

21.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the
accused, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO /SHO PS concerned to file reply on 23.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020

आकंक्षा वीर
AANKKSHA VYAS
नर्सिंग दफ्तरी (मै-05)
Metropolitan Magistrate (East-05)
कोर्ट नं. 05, 2nd Floor
आकंक्षा कोर्ट, प्रवेश-32
Kanksha Courts, Delhi-32

State vs. Unknown
FIR No. 022170/20
U/s 379 IPC
PS shakarpur

21.09.2020.

Fresh application for release of vehicle on superdari bearing no.

DL14SD-0702 on behalf of the applicant , received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO /SHO PS concerned to file reply on 23.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्तदुमा कोर्ट, दिल्ली-32
Karnal Duma Courts, Delhi-32

State vs. Sohan Pal
FIR No. 436/20
U/s 380/457/411/34 IPC
PS Krishna Nagar

21.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

IO /SHO PS concerned to file reply on 23.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.09.2020

